

# Dispute Resolution Scenario in Cable & Broadcasting Sectors

---

TDSAT SEMINAR  
December 2009

*This presentation expresses the personal views of the speaker and are not necessarily those of the company.*

# MSOs and LCOs BAD BOYS

- ❖ because : THEY ARE MAINTAINING **LOW ARPUS**.
- ❖ because : THEY ARE GIVING **MORE AND MORE CHANNELS** BY ECONOMISING ON THEIR OVER HEADS
- ❖ because ; DUE TO LOWER SCALE OF ARPUS BY THEM, DTH OPERATORS ARE NOT ABLE TO INCREASE THEIR SUBSCRIPTION
- ❖ because : THEY OPERATE WITH **BARE MINIMUM OVERHEADS** AND DONNOT SPEN ON HIGH END ADVTS OF SHARUKH OR AMIR KHANS OR HRITIK
- ❖ because ; THEY DO NOT SPEND ON DRESSUP
- ❖ because ; THEY GIVE FREE **PERSONALISED SERVICES** VIS A VIS FACELESS COSTLY BACKUP SERVICE BY DTH PLAYERS
- ❖ because : THEY ARE SERVING **AAM ADMI** VIS A VIS HIGH END SOCIETY SERVICED BY DTH
- ❖ because : THEY ARE **BASHED BY BROADCASTERS** FOR LUMP SUM DEALS UNDER THE COVER OF UNDER DECLARATION, WHERE AS SAME BROADCASTERS ARE ENTERING INTO LONG TERM (3Yrs) LUMP SUM DEALS WITH DTH OPERATORS WHERE THEY CAN EASILY CHARGE ON PER SUB BASES. STILL THAT IS NOT UNDER DECLARATION
- ❖ Because : PAY CHANNEL TARIFF APPLICABLE TO THEM IS DOUBLE TO THAT BEING CHARGED TO DTH PLAYER.

---

# **India's Cable Distribution Industry Industry Fundamentals**

# The Indian TV Market Today

---

## India Has a Large Television Market, Dominated by Cable

### Millions of Homes Served

- 120 million TV households
- 85 million cable TV homes
- 15 million DTH homes.

**A Thriving  
Consumer  
Driven Market**

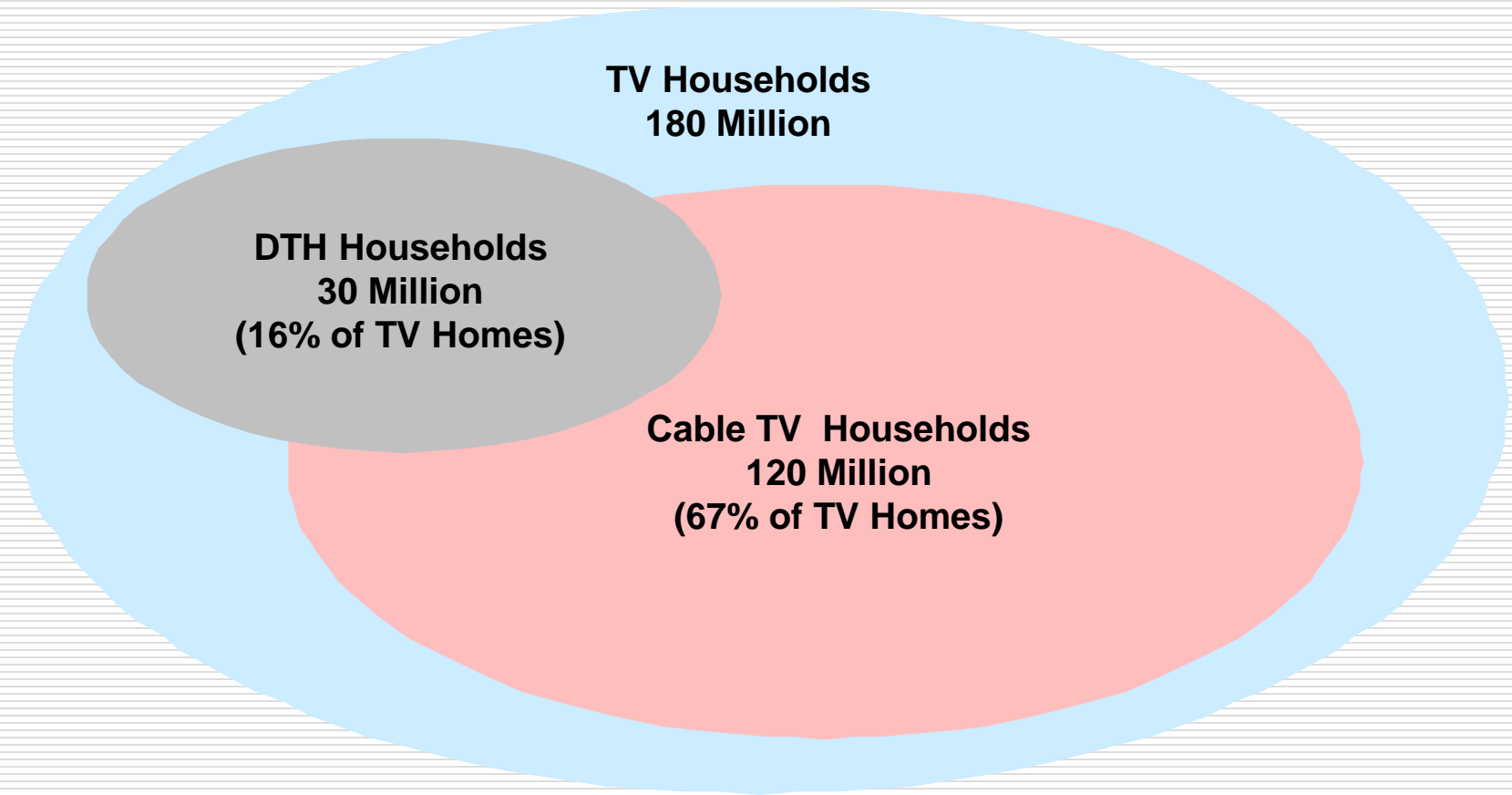
### Great Service at Nominal Cost

- 450 TV channels
  - Average payments per household:  
Rs. 150/-
-

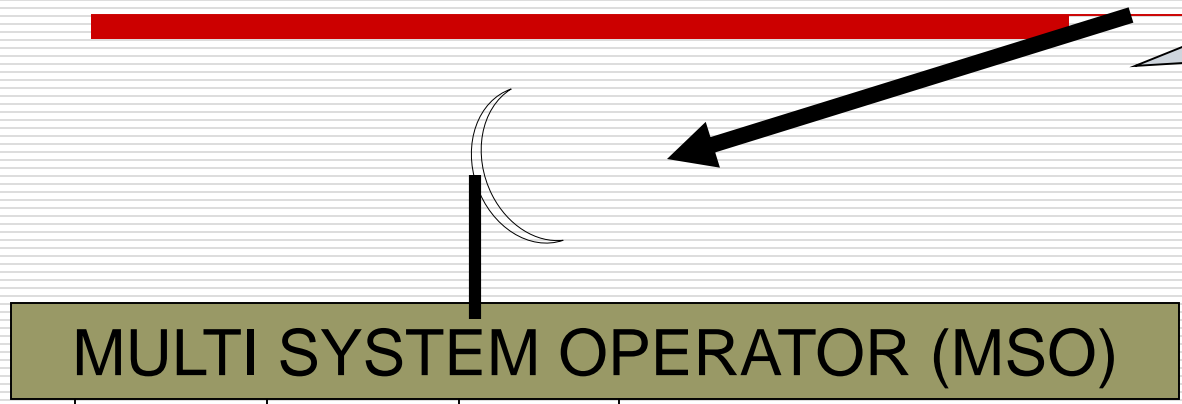
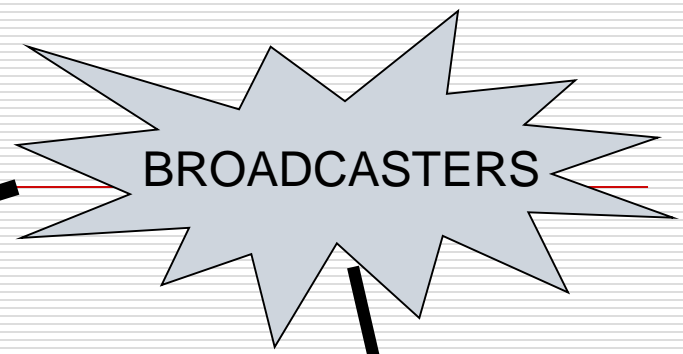
# Estimates for the Indian TV Market in 2014

---

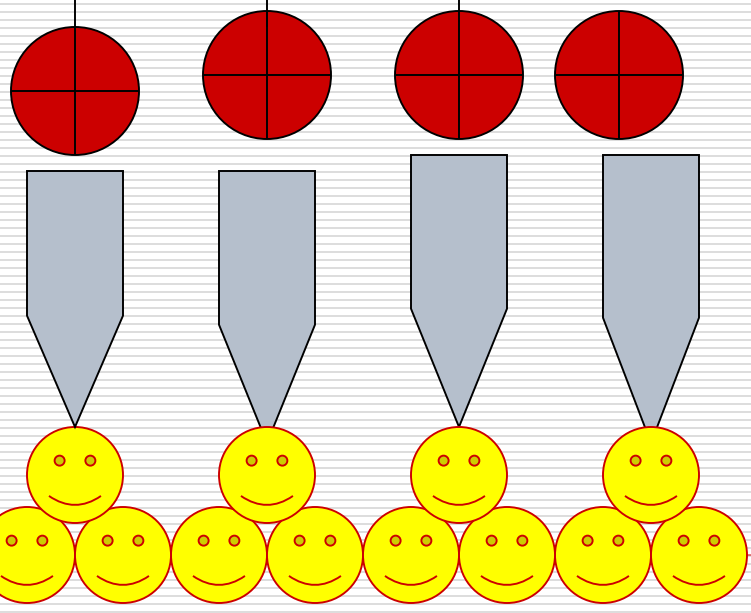
**A Large Market Where Cable Will Continue to  
Serve 2/3rds of India's Homes**



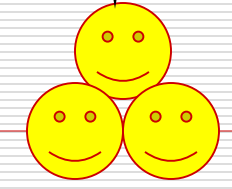
# Cable Distribution Models in India



**LOCAL CABLE OPERATORS (LCO)**

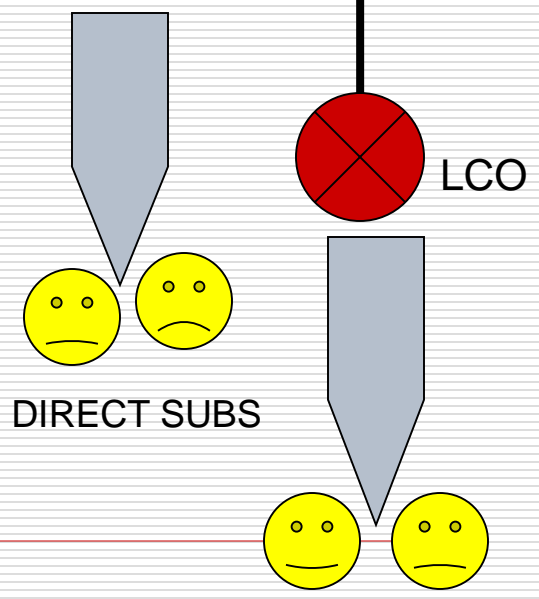


**SUBSCRIBERS**



**DIRECT SUBS**

**INDEPENDENT CABLE OPERATOR**

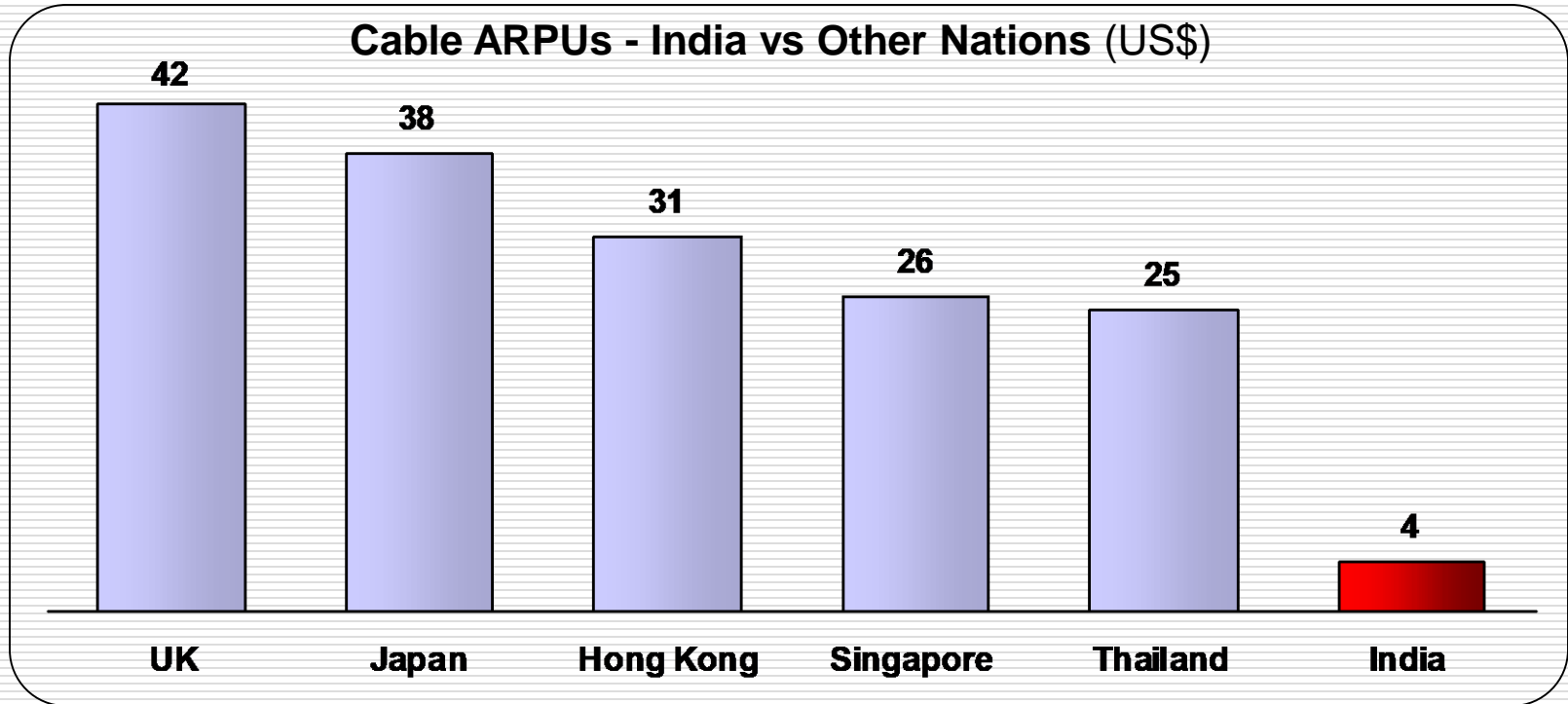


**DIRECT SUBS**

**SUBSCRIBERS**

# The World's Cheapest Cable Service

No of TV Channels has Gone from 2 in 1991 to over 100 in 2009...



...Yet, The Household Cable Bill Has Remained  
Rs 100 – 150 per month

Note: There are over 450 TV channels licensed to downlink in India, but an average analog home receives about 100 channels

# Cable: A Large Employment Generator

---

- **Early Cable Operators needed staff to grow and support their operations, creating a massive employment boom**
- **Over 6 – 7 lakh people across the country were employed in the initial phase alone, as technicians, collection agents, etc.**
- **Today, there are an estimated 60,000 Local Cable Operators (LCOs); 6,000 Independent Cable Operators; 100 Multi System Operators (MSOs)**



**The Cable Distribution Industry Employs  
Several Lakhs Across India Today**

---



# Cable: An Essential Service

---

## **Cable/ Satellite TV is An Everyday Utility for the Common Man in Today's India**

**“Cable broadcasting may not be an essential commodity in the sense that it is not an item of food without which one cannot survive, yet looking to the figures of TV viewership in this country its importance cannot be underestimated. Available figures suggest a TV viewership of 68 million for the whole country. This shows that television viewing has almost attained the status of an essential service in this country.”**

***Hon'ble TDSAT in its judgment dt. 27/02/2007  
in Case of Set Discovery Vs. TRAI & Others***

---

# The Major Issues Facing Indian Cable

---

- ❑ Demand from consumers to provide world class Cable TV services at a fair price
  - ❑ Need for a fair distribution of revenue to all parts of the value chain
  - ❑ Effective regulation of the monopolistic advantages of content providers (broadcasters)
  - ❑ Equal opportunities and a fair competitive environment
-

# Consumer Demands

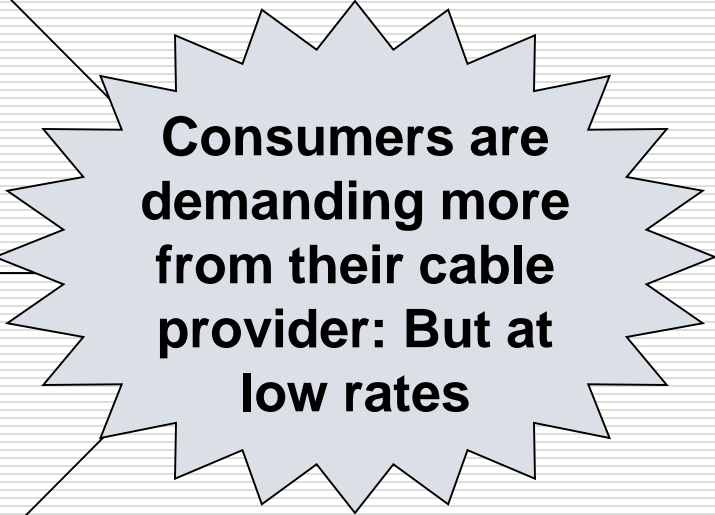
---

## **Best Service...**

- **World Class Quality – Digital, etc.**
- **Unlimited choice of channels**
- **No interruption in cable TV services**
- **Consumer redressal system**

## **... At Cheap Prices**

- **Want monthly bills to be low**
- **No price discrimination**
- **More value for money**



**Consumers are demanding more from their cable provider: But at low rates**

# MSOs and Economies of Scale

---

## **An MSO Shoulders the High Investment Required for Cable Distribution...**

### **Economics of the Cable Business**

- **A single cable operator needs a head-end with facility for 100 channels**
- **Given the average no. of homes each operator reaches, his ARPUs would need to be above Rs 700 p.m. to break-even**

### **Enter MSOs Economies of Scale**

- **The MSO sets up head-ends and other infrastructure at this own expense**
- **Small operators can then avail of this service without large Investment**
- **ARPUs remain low & the consumer benefits**

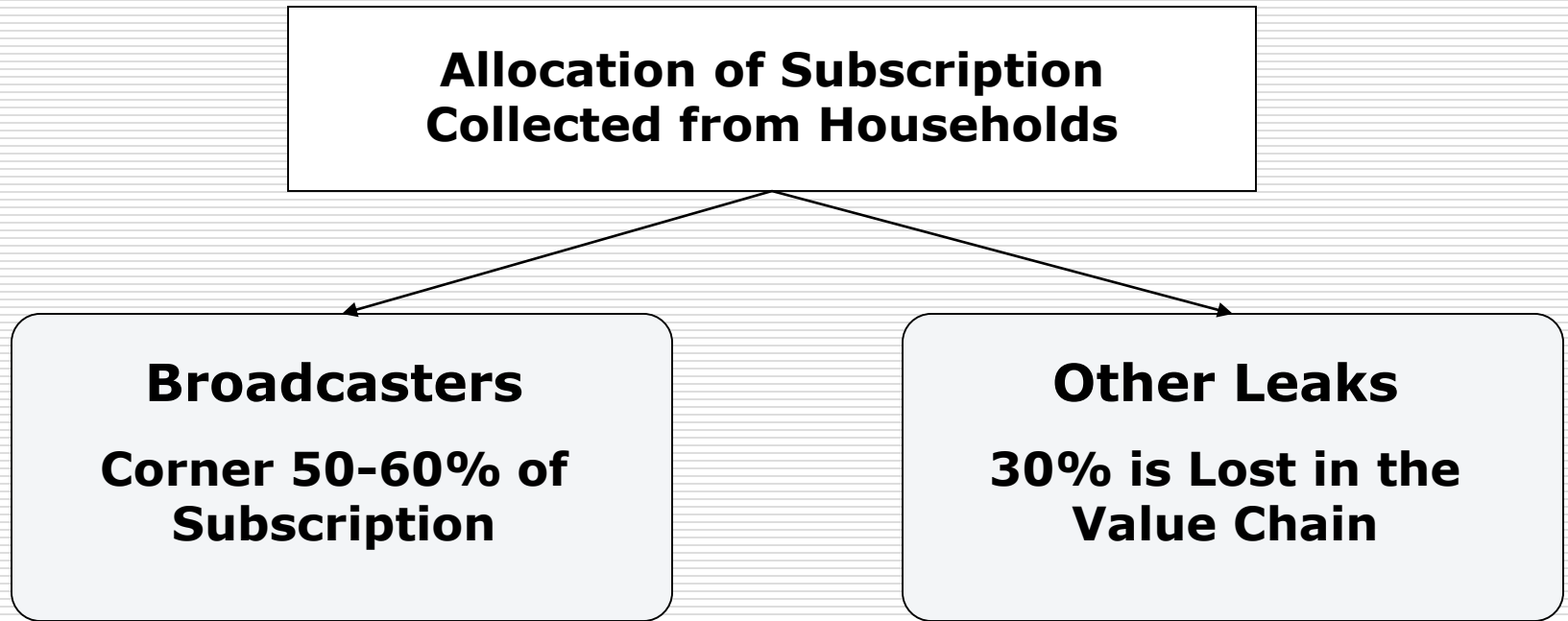
**...Brings about Economies of Scale in the Cable Industry**

---

# MSOs in a Lose-Lose Situation

---

MSOs Spend Vast Amounts on Cable Infrastructure,  
But Has No Returns on Investment



**MSO Bleeds With Disproportionately Low Revenues**

---

# Cable Spectrum & Right of Way

---

## Spectrum Loss

- **Govt. auctioning cable spectrum: monetising a cable resource**
- **Double Downside for Cable: Loses spectrum + No share of sale proceeds**

## Right of Way

- **No clarity on Right of Way**
- **Cable Operators effectively denied a Right of Way**
- **Only IPTV license holders have right of fibre access**



**Government Should Pass Share of Spectrum Sale & Provide Explicit Right of Way to Cable Players**

---

---

# **Cable Value Chain Destruction**

---

# Broadcasters: Heavy Handed Tactics

---

## Broadcasters: Unreasonable Conduct in Dealings with MSOs

### Subscription at All Costs

- Operators losing subscribers – but broadcasters demand increases in subscription payout
- Higher subscription for Digital: Although subscribers & service areas are the same the same
- Bundling to extract money for niche/ low viewership channels
- Unfair, contradictory, and often illegal methods to increase subscriptions

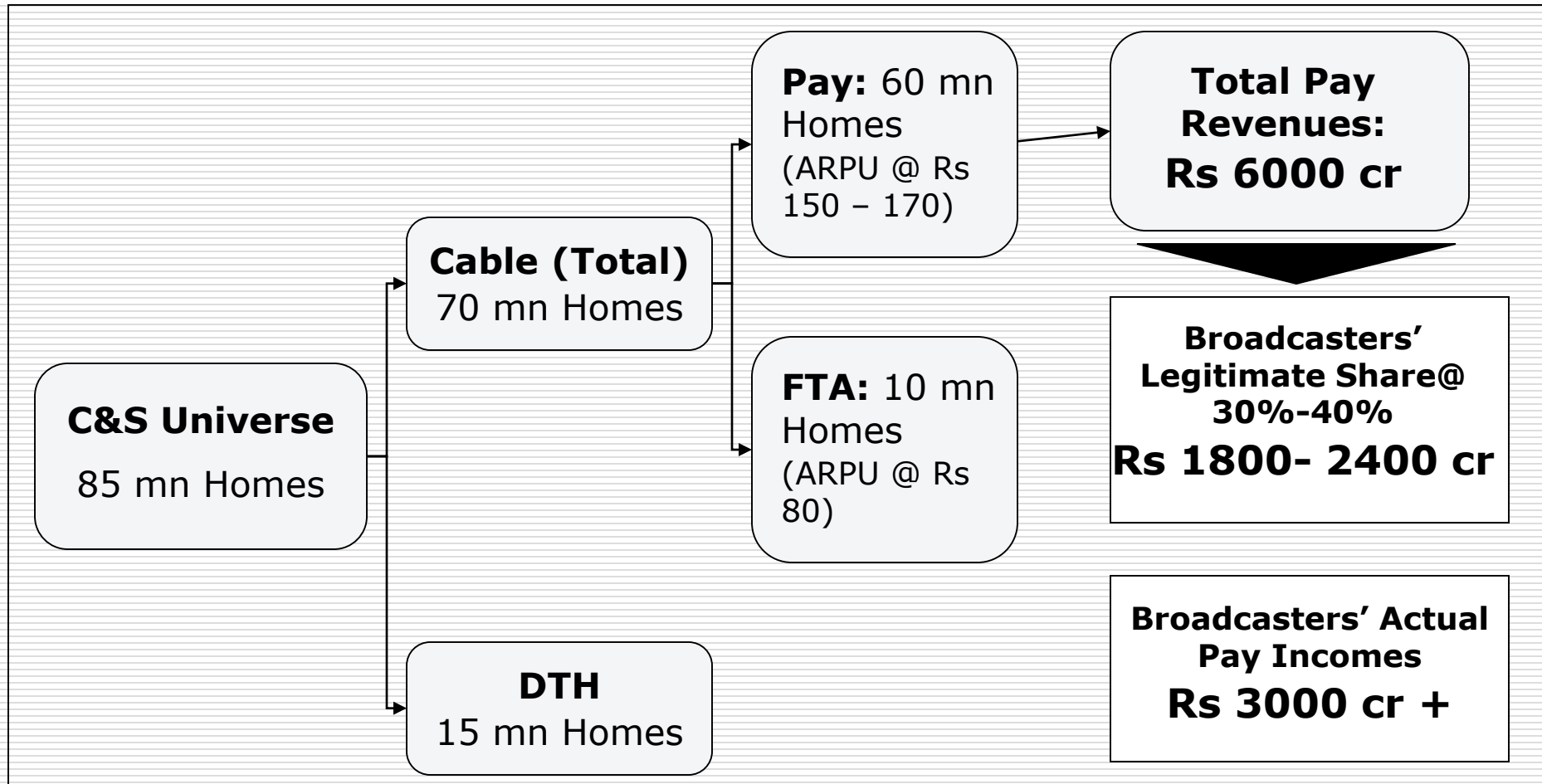
### Rampant Arm-Twisting

- Promotes competition in the area while demanding renewal of service agreements
- Interruption of services at their own will
- No action against Piracy in the service area
- Add and subtract the channels or bouquets as per own convenience

**Each Party Should Receive their Legitimate Share from the Collections from Subscribers**



# Broadcasters' Unfair Demands: An Illustration



**Broadcasters Already Taking More than Fair Share of Revenues:  
So Where is the Room for Increase ?**

# Broadcasters & DTH

---

## Broadcasters Stance on Pay Revenues Illogical...

- **Broadcasters demand per-sub payments from cable operators & allege under-declaration as basis for hikes**
- **DTH is supposed to be a fully addressable and transparent system where no. of subscribers is known**
- **Still, Broadcasters are entering into fixed fee deals – Not on Per Sub basis!**
- **Such deals with DTH are long term in nature – meaning DTH may take subscribers away from cable, but broadcasters will receive the same amount from DTH**

**...As DTH subscribers go up, Subscription Payout by Cable Should Fall, Not Rise as is Currently the Case**

---

# Broadcasters Bouquet Extortion

---

## Broadcaster Pay Model: Cable

- Only 1 or 2 main channels per broadcaster
- The large broadcasters have built bouquets around this
- They then push small/ niche channels into the bouquet and demand hikes
- Cable operators not in a position to hike ARPUs

## DTH Model for Small Channels

- DTH takes up niche channels for far lower amounts
  - Charge subscribers much higher rates for these small channels
-

---

**The Road Ahead**  
**What Reforms Can Strengthen the Industry**

---

# Ensure A Level Playing Field

---

## Let Platforms Choose Delivery Format

- MSOs should have freedom to choose appropriate format for their signals
- No separate licensing requirements should be imposed on this front

## Regulate Broadcasters

- Broadcaster price freezes should be true in spirit & substance
- No separate hikes in subscription just for digitalization

**Reforms will ensure that the industry is strong**

**Consumers will be the ultimate beneficiaries**

## Quality

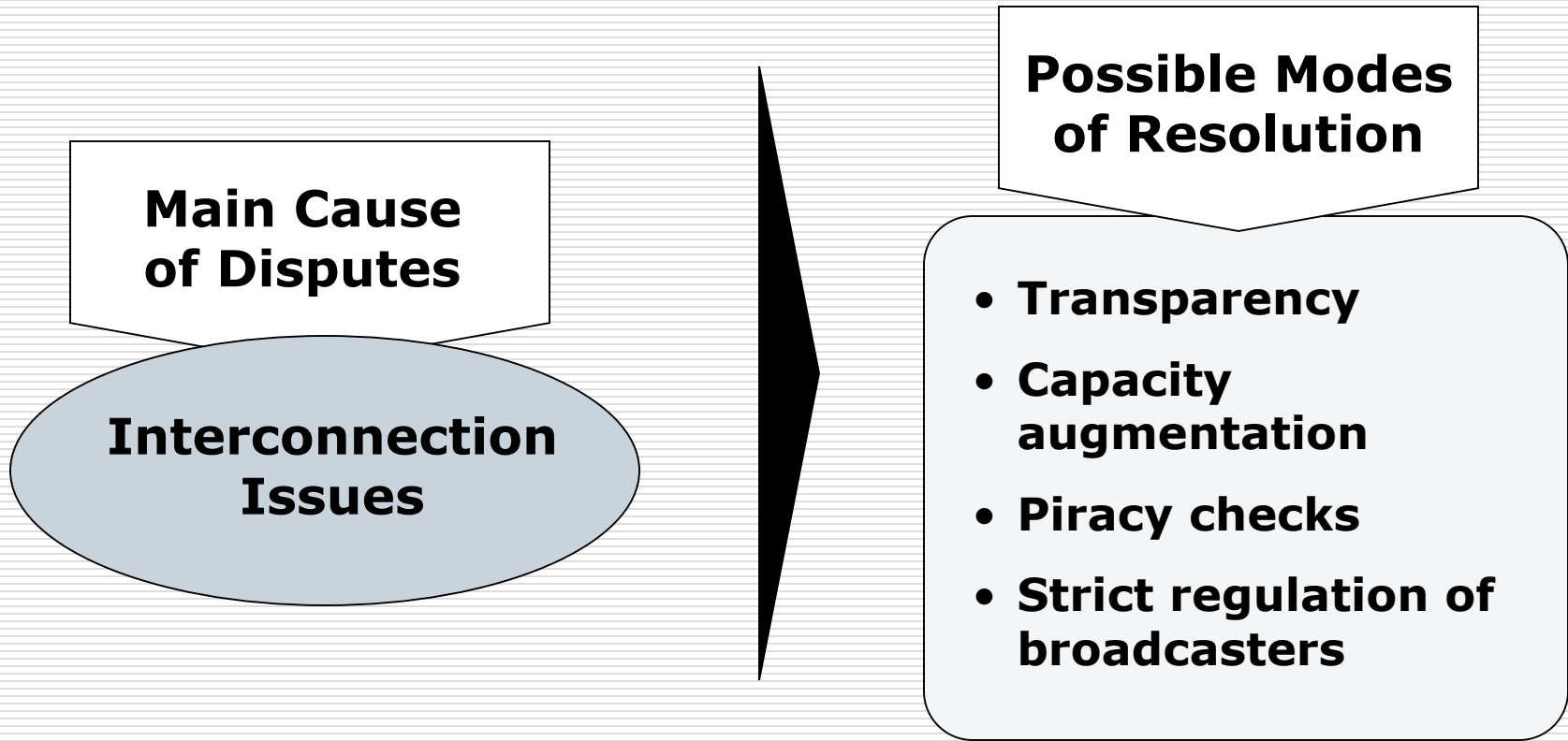
- Effectively monitoring on QoS Implementation
- Policy framework for long term franchisee agreements to protect the MSO-LCO chain

## Other Reforms

- Right of Way mechanism empowering Cable TV should be formulated
  - Government positive initiatives for Digitalization
-

# Need for a Dispute Resolution Mechanism

---



# All India Policy Consistency: Taxation & Expectations

---


## **Current Regime: Double Taxation/ Uncertainty**

### **Central Level:**

- **Service Tax**

### **State Level:**

- **VAT**
- **Entertainment Tax**
- **Different States have  
different expectations from  
operators**

- 
- **Create a Single Tax for  
the Cable Industry**
  - **Align Policy so  
expectations from the  
Cable Industry are  
Consistent Across the  
Country**
-

# Cable: Only Industry Governed by an Act

---

## **Cable Operators Subject to Prosecution for Content Violations**

- As per the Cable Act, the operator gets prosecuted for content transmitted
- Over 450 channels on air
- Provisions of the act unfair burden on operators to monitor all content
- Onus should be on broadcasters

**No Act Governing/  
Regulating  
Broadcasters & DTH**

**Laws & Regulations  
Should Put Everyone on  
a Level Playing Field**

---



---

**Thank You**

---